

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO. *240**

TO BE ANSWERED ON THE 8TH AUGUST, 2018/SHRAVANA 17, 1940 (SAKA)

TRAFFICKING OF MINOR TRIBAL GIRLS FROM ANDHRA PRADESH

***240. SHRI V. VIJAYASAI REDDY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the growing menace of trafficking of minor tribal girls from three districts viz. Visakhapatnam, Vizianagaram and Srikakulam in Andhra Pradesh during the last three years, has come to the notice of the Ministry;

(b) whether the Ministry is also aware that many cases of trafficking have not been reported; and

(c) if so, the manner in which the Ministry is proposing to protect the innocent minor tribal girls from being forced into flesh trade?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN RAJYA SABHA STARRED QUESTION NO. *240 FOR 8.8.2018 REGARDING TRAFFICKING OF MINOR TRIBAL GIRLS FROM ANDHRA PRADESH

(a) to (c): The Government of Andhra Pradesh has informed that no such incident/case has been reported in Visakhapatnam, Vizianagaram and Srikakulam districts of Andhra Pradesh in last three years. It has been informed that there was an article in Newspaper few months back, alleging that human trafficking has taken place in Araku area of Visakhapatnam District. However, the inquiry conducted by Araku Police, Special Branch and Intelligence Department revealed that the allegations were false.

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The primary responsibility of preventing and combating the crime of human trafficking lies with State Governments. The Ministry of Home Affairs (MHA) had supplemented the efforts of State Governments by providing financial assistance to all States for setting up Anti Human Trafficking Units. Financial Assistance is also provided by MHA to Judicial Academies of States and States Governments to hold ‘Judicial Colloquiums’ and ‘State level conferences’ to sensitize judicial officers and prosecutors about various provisions of law relevant to trafficking; and Police officials about their role in curbing trafficking. MHA has also issued advisories to States and UTs in this regard which are available on the website of MHA at www.mha.gov.in.
